

Privatisation of Power Sector in Capital

5598. SHRI KRISHNA KUMAR BIRLA: Will the Minister of POWER be pleased to state:

(a) whether the representatives of Tata Electric Companies (TEC) had met the Union Power Minister in the recent past and shown interest in getting into power generation and distribution in the city;

(b) if so, the details of discussions held with the representatives of TEC and outcome thereof;

(c) whether Government have discussed the issue with the State Government to find out a permanent solution of power theft and shortages in the capital; and

(d) if so, by when power distribution and generation in the capital is likely to be given in the hands of private sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) and (b) Tata Electric Company made a presentation to the Ministry of Power on the Badarpur Thermal Power Station (BTPS) in January, 2000. The presentation by Tata Electric Company was on a model in which disinvestment by the Government in the Power Station was suggested to bring operational efficiency and fiscal discipline.

(c) and (d) The power supply position in Delhi was reviewed recently by the Union Minister of Power in a meeting with Chief Minister and Power Minister of Delhi. However, Delhi Vidyut Board which is concerned with the transmission and distribution as also the generation of power in the Capital is under the administrative and financial control of Government of National Capital Territory of Delhi. They have informed that the Board has not received any proposal from the Tata Electric Company for taking over generation and distribution of power in the Capital. They have also informed that DVB has taken several steps to curb power theft in Delhi.

Restructuring of NHPC, NTPC and PGC

5599. SHRI R.S. GAVAI: Will the Minister of POWER be pleased to state:

(a) whether Government propose to restructure NHPC, NTPC and Power Grid Corporation of India;

(b) if so, the details thereof;

(c) whether Government appointed a consultant to study the disinvestment process of these central power sector undertakings;

(d) if so, the details of the report of the consultant; and

(e) the steps proposed by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) and (b) In order to enable the Government to implement an Accelerated Power Development Programme, the Government is considering various options for mobilizing resources to supplement the funds likely to be provided in the plan and to leverage the strengths of different Central Public Sector Undertakings under the Ministry of Power. A final decision on the modality of leveraging the financial strength of different CPSUs covering various aspects like disinvestment, privatization etc. will be taken in consultation with Planning Commission and concerned Ministries.

(c) M/s ICICI and M/s State Bank of India (SBI) Capital Markets were appointed as Consultants to suggest various options of raising resources for the Central PSUs and to invest in accelerated power development programme.

(d) and (e) ICICI and SBI Capital Markets have suggested several options for financial engineering/restructuring of power sector CPSUs generating additional resources. These options include:

(i) Disinvestment of GOI stake in CPSUs

(ii) Sale of assets of CPSUs.

(iii) Cross holding in power sector CPSUs.

(iv) Consolidation of fragmented composites.

These suggestions of consultants are being examined by the Government.

Power Sector Reforms in AP

5600. DR. ALLADI P. RAJKUMAR: Will the Minister of POWER be pleased to state:

(a) whether the Andhra Pradesh Government has requested for assistance towards implementation of Power sector reforms in the State;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) to (c) The Chief Minister, Andhra Pradesh in his